

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 120
(IB)-1362(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/Petitioner

v.

Jyoti Builtech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 19.03.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

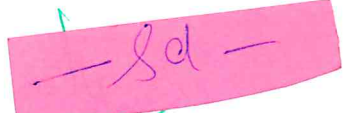
Mr. Upinder Singh, Mr. Ankush Chattopadhyay,
Mr. Mohammad Shoaib Khan, Advs. for Ranchi
MC

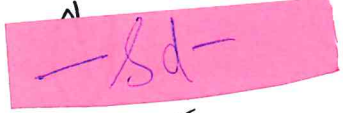
For the Respondent

Mr. Saurabh Kalia, Ms. Kanvi Nagpal, Advs.

ORDER

List on 01.04.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)